

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421
IA/1782/ND/2023 IA/4636/ND/2022
IA/5526/ND/2022 Intervention Petition/44/2022
IA/3437/ND/2023 IA/2478/ND/2022
in IB/174/ND/2021

IN THE MATTER OF:

Design Plus Architecture	...	Applicant
Versus		
Modex International Securities Ltd	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Abhishek Baid, Adv., for Applicant/SEBI in Intervention Petition/44/2022 Mr. Shashank S. Mangal, Adv., in IA 2478/2022
For the Respondent	: Mr. Abhishek Baid, Adv., for R-1/SEBI in IA/5526/ND/2022

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **18.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)